

**CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH**

**OA.No.557/2019**

**Dated Tuesday, the 15<sup>th</sup> day of April, 2019**

**PRESENT**

**Hon'ble Mr.R.Ramanujam, Administrative Member**

K. Sivaprasad  
Door No. 3G, Second Floor  
Good Home Green Apartments  
Udayampalayam  
Coimbatore – 641 028. ... Applicant

By Advocate M/s Govind Chandrasekar

Vs

1. The Union of India  
Represented by its Under Secretary (DRT)  
Ministry of Finance  
Department of Financial Services  
Jeevan Deep Buildings  
Parliament Street  
New Delhi – 110 001.

2. The Debts Recovery Tribunal  
Coimbatore  
Represented by its Registrar  
Jawans Building, 27 TB Road  
Coimbatore 18. ... Respondents

**ORDER****Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

"a. to direct the respondents to disburse the GPF monies belonging to the applicant in GPF A/c No. DRT/NGP/616, together with interest

b. To pass such further other orders".

2. It is submitted that the applicant made an application for withdrawal from his GPF Account of Rs.1,75,000 on 05.06.2018. He received Annexure A-5 reply dated 14.09.2018 stating that a clarification had been sought from Ministry of Finance as to whether he could be allowed withdrawal of GPF during the suspension period before the completion of disciplinary proceedings. His application would be processed after receipt of the clarification.

3. Learned counsel for the applicant would argue that the applicant could not be denied what is permissible under the GPF Rules merely because he was on suspension as it was his own savings which have been credited to his GPF Account. It is submitted that no subsequent order was passed and the applicant was given to understand that a DD had been issued by the

competent authority to the P&A Office. However, the amount had not been released to him.

4. Learned counsel for the applicant would submit that the applicant would be satisfied if the respondents are directed to release the amount applied for within a time limit to be set by the Tribunal.

5. Keeping in view the limited relief sought and without going into the substantive merits of the case, the competent authority is directed to take a decision regarding the release release of the GPF amount sought by the applicant as per his eligibility and as per the orders, if any passed in pursuance of Annexure A-5 communication dated 14.09.2018, within a period of three weeks from the date of receipt of a copy of this order.

6. OA is disposed of as above. No costs.

**(R.RAMANUJAM)  
MEMBER (A)  
15.04.2019**

M.T.